

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(S). No. 2244 of 2019

Ram Nirekhan Ram Petitioner

Versus

Central Coalfields Ltd. & Ors. Respondents

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK
(Through: Video Conferencing)

For Petitioner : Mr. Uday Prakash, Advocate
For the Resp.-CCL : Mr. Amit Kumar Das, Advocate

I.A. No.4610 of 2021

07/ 09.09.2021 The instant Interlocutory Application has been filed for substitution of the petitioner namely Ram Nirekhan Ram, who died on 30.04.2021 during the pendency of the writ petition.

Learned counsel for the petitioner submits that sole petitioner has already died on 30.04.2021, leaving behind his legal heirs/representative as mentioned in para-5 of the instant interlocutory application and in the interest of justice and proper adjudication of the case, their names may kindly be substituted in place of sole petitioner.

Learned counsel for respondent-C.C.L. has no objection.

Having heard the learned counsel of the parties and on being satisfied with the ground. The name of the petitioner is allowed to be deleted from cause title of the main writ petition and in his place, name of his legal heirs as mentioned in para-5 of the said interlocutory application be substituted, within a period of two weeks.

Office is directed to make suitable corrections in the cause title of the main writ petition as also in other records.

Accordingly, I.A. No.4610 of 2021 stands allowed.

(Dr. S.N. Pathak, J.)